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% 27.06.2012

Present : Mr. Salil Kapoor, Adv. for the petitioner.
Mr. Sanjeev Rajpal, Adv. for the respondent.

+ W.P.(C) No.3791/2012

The learned counsel for the petitioner seeks liberty to withdraw the writ petition. The writ petition is accordingly dismissed as withdrawn.

The learned counsel for the Revenue states that in case the petitioner applies to CIT (Appeals) for expediting the hearing of the appeals, the Revenue would not oppose such a request.

The petitioner is granted four weeks from today to file reply on merits to the notice issued to him by the Assessing Officer.

**V. K. JAIN
(VACATION JUDGE)**

**PRATIBHA RANI
(VACATION JUDGE)**

June 27, 2012
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